

(c) As the imported edible oils are cheaper than the indigenous edible oils and form only a percentage of the total oil requirements of vanaspati units, there would normally be no inducement for not utilising the allotted quantities in full, particularly at a time when indigenous oils are so costly as to make the industry feel that it is uneconomical for it to purchase them and produce vanaspati upto optimum capacity. In any case, allotments of imported oils are made only as a percentage of the past production of vanaspati.

(d) Does not arise.

Steps to improve the Life of People Living in Slums in Bombay City

2282. SHRIMATI ROZA DESHPANDE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Central Government had provided Rs. 2 crores 10 lakhs to improve the life of people living in slums in Bombay city;

(b) if so, how and in which areas the amount has been spent;

(c) whether out of this amount Rs 32 lakhs were to be spent for DHARAVI slums;

(d) if so, whether nothing has been done so far in this area; and

(e) the steps being taken to improve W.C and water supply etc. in the Dharavi slums?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) to (e). 191 projects in Bombay were approved as in the statement placed below at an estimated cost of Rs. 4,06,18,530 under the Central Scheme for Environmental Improvement in Slum Areas during the years 1972-73 and 1973-74 [Placed in Library. See No. LT-8172/74]. As

per the last progress reports sent by the Government of Maharashtra, an expenditure of Rs. 2,30,91,407 has been incurred by them. An expenditure of Rs. 2,56,047 has been incurred for provision of amenities as per the last progress report in respect of Dharavi Kalyan-wadi & Dharavi Koliwada Pille Bungalow

ग्राम सुधार समिति गरं कपुर, मोची बाग, नई दिल्ली से प्राप्त ज्ञापन

2283 श्रिमात रोजा देसाय : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्राम सुधार समिति, गरं कपुर, मोचीबाग, रिंग रोड, नई दिल्ली से सरकार को ज्ञापन प्राप्त हुआ है ;

(ख) यदि हा, तो अब तक उस पर क्या कार्यवाही की गई है ;

(ग) क्या दिल्ली विकास प्राधिकरण लाल डोरे का बहाना बनाकर कुछ मकानों को गिराना चाहती है , जब कि इन मकानों के मालिक चुल्हा-कग की अदायगी करते हैं ; और

(घ) क्या दिल्ली विकास प्राधिकरण द्वारा विलम्ब शुल्क की मापने सहित अन्या राहत देकर गार्मीणों को न्याय प्रदान करने का सरकार का विचार है ?

संसदीय कार्य विभाग तथा निर्माण और आवास मंत्रालय में राज्य मंत्री (श्री ओम मेहता) : (क) दिल्ली विकास प्राधिकरण को ग्राम सुधार समिति, गरं कपुर बाग मोची से दिनांक 18 अप्रैल, 1974 का एक ज्ञापन प्राप्त हुआ है ।

(ख) दिल्ली विकास प्राधिकरण ने समिति, को उत्तर भेज दिया है ।